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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 3298/2020 & CM APPL. 11567/2020**
GOVIND SWAROOP CHATURVEDI Petitioner
Through: Mr. G.S.Chaturvedi, Petitioner in
person
versus
STATE OF NCT OF DELHI & ORS. Respondents
Through: Mr. Rahul Mehra, Sr. Advocate with
Mr. Satyakam, ASC for GNCTD.
Mr. Sanjay Rawat, Advocate for
NIACL with Mr. Gaurav Sharma,
Branch Manager.
Mr. Ramesh Gupta, Chairman, BCD.
Mr. Rakesh Khanna, Sr. Advocate
with Mr. Ajayinder Sangwan,
Advocate for BCD.

10 WITH
+ **W.P.(C) 3357/2020**
BALVINDER SINGH BAGGA & ORS. Petitioners
Through: Mr. Amarjit Singh Chandhiok, Sr.
Advocate with Mr. Naginder Benipal,
Advocate.

versus
GOVERNMENT OF NCT OF DELHI & ORS. Respondents
Through: Mr. Rahul Mehra, Sr. Advocate with
Mr. Satyakam, ASC for GNCTD.
Mr. Sanjay Rawat, Advocate for
NIACL with Mr. Gaurav Sharma,
Branch Manager.
Mr. Ramesh Gupta, Chairman, BCD.
Mr. Rakesh Khanna, Sr. Advocate
with Mr. Ajayinder Sangwan,
Advocate for BCD.

11 WITH
+ **W.P.(C) 3362/2020 & CM APPL. 11901/2020, 17666/2020,**
29369/2020
BAR COUNCIL OF DELHI THROUGH: ITS

CHAIRMAN Petitioner
Through: Mr. Rakesh Khanna, Sr. Advocate
with Mr. Ajayinder Sangwan,
Advocate for BCD.
Mr. Ramesh Gupta, Chairman, BCD.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents
Through: Mr. Rahul Mehra, Sr. Advocate with
Mr. Satyakam, ASC for GNCTD.
Mr. Anil Soni, CGSC for UOI.
Mr. Sanjay Rawat, Advocate for
NIACL with Mr. Gaurav Sharma,
Branch Manager.

12
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WITH
W.P.(C) 4303/2020

BAR COUNCIL OF DELHI THROUGH: ITS
CHAIRMAN

..... Petitioner

Through: Mr. Rakesh Khanna, Sr. Advocate
with Mr. Ajayinder Sangwan,
Advocate for BCD.
Mr. Ramesh Gupta, Chairman, BCD.

versus

GOVT. OF NCTD & ORS. Respondents
Through: Mr. Rahul Mehra, Sr. Advocate with
Mr. Satyakam, ASC for GNCTD.
Mr. Anil Soni, CGSC for UOI.
Mr. Sanjay Rawat, Advocate for
NIACL with Mr. Gaurav Sharma,
Branch Manager.

13
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WITH
W.P.(C) 4304/2020

BAR COUNCIL OF DELHI THROUGH: ITS
CHAIRMAN

..... Petitioner

Through: Mr. Rakesh Khanna, Sr. Advocate
with Mr. Ajayinder Sangwan,
Advocate for BCD.
Mr. Ramesh Gupta, Chairman, BCD.

versus

GOVT. OF NCTD & ORS. Respondents
Through: Mr. Rahul Mehra, Sr. Advocate with
Mr. Satyakam, ASC for GNCTD.
Mr. Sanjay Rawat, Advocate for
NIACL with Mr. Gaurav Sharma,
Branch Manager.

14
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AND
W.P.(C) 1840/2021

KAPIL GOYAL AND ORS Petitioners
Through: Mr. Ssahel Sood, Advocate.
versus

GOVT OF NCT OF DELHI & ANR. Respondents
Through: Mr. Rahul Mehra, Sr. Advocate with
Mr. Satyakam, ASC for GNCTD.
Mr. Sanjay Rawat, Advocate for
NIACL with Mr. Gaurav Sharma,
Branch Manager.
Mr. Ramesh Gupta, Chairman, BCD.
Mr. Rakesh Khanna, Sr. Advocate
with Mr. Ajayinder Sangwan,
Advocate for BCD.

CORAM:
JUSTICE PRATHIBA M. SINGH

ORDER
% **21.05.2021**

1. This hearing has been done through video conferencing.
2. The NIACL, through Mr. Sanjay Rawat, Id. counsel and Mr. Gaurav Sharma, Senior Manager, NIACL, has raised an issue in respect of discrepancies in the number of verified lawyers who are entitled to healthcare policies.
3. As per the GNCTD, only 24,033 lawyers have been duly verified by the Bar Council of Delhi (*hereinafter*, “BCD”) whose names are also in the

voters list in Delhi. According to the GNCTD, only these lawyers are entitled to NIACL policies.

4. The predicament of NIACL is that at this point, payment has already been made for 29,077 advocates and e-cards, etc. have also been issued. The total number of ineligible lawyers, according to GNCTD, are 5,044 in nature. Mr. Sharma raises an issue that two or three claims have been raised by lawyers who, according to the GNCTD, are ineligible. But since e-cards have been issued, their claims were sent for verification.

5. This Court appreciates the predicament of NIACL, owing to the lack of coordination by the BCD with the GNCTD in finalising the list of lawyers who are entitled to the policies.

6. Despite repeated directions, the BCD has not taken proper steps for verification of the lawyers. One last and final opportunity is granted to the BCD to place on record the complete list of verified lawyers who, according to it, are entitled to be issued the policies. If any of the verified lawyers are found ineligible as per the GNCTD, the said list shall be separately filed by the BCD. The list shall be placed on record, along with a status report, by 25th May, 2021. It is made clear that this is the last and final opportunity being given to the BCD, failing which, orders would be passed on the next date.

7. NIACL to also place on record a status report giving the number of lawyers to whom policies have been issued and the number of lawyers whose names are found to now be ineligible by the GNCTD. If any claims have been received from lawyers, who are found to be ineligible by the GNCTD, the details of the said lawyers shall also be placed on record.

8. Mr. Rahul Mehra, Id. Senior Counsel has concluded his submissions on behalf of the GNCTD.

9. List for submissions by Mr. Rakesh Khanna, Id. Senior Counsel for BCD and Mr. Anil Soni, CGSC for UOI on 31st May, 2021 at the end of board.

PRATHIBA M. SINGH, J

MAY 21, 2021

Rahul/C